

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5610
ANSWERED ON:30.04.2003
COMPENSATION TO CELLULAR SERVICE COMPANIES
VILAS BABURAO MUTTEMWAR

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the cellular service companies have requested for compensating their losses by allowing fixed line operators to provide limited mobility in their wireless in local loop (WLL) networks;
- (b) if so, whether the Government have examined the proposal;
- (c) if so, the outcome thereof; and
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI S MAHAJAN)

(a) Yes, Sir.

(b) to (d): On the basis of the recommendations of telecom Regulatory authority of India it had been decided to bring licence fee for cellular services at par with basic services, to permit more points of interconnection, to allow to retain 5% of charges collected by cellular operators for the fixed leg of the call as well as permitted to provide fixed phone based on their GSM infrastructure. These are applicable for the period for which the limited mobility is not prohibited.